PATNA HIGH COURT LEGAL SERVICES COMMITTEE, PATNA NOTICE

Having considered the applications received from Ld. Advocates in connection with empanelment of online module for Nyaya Bandhu/Pro-Bono in terms of letters No.A2J/Probono/08/17, dated 24.06.2020, 10.09.2020 & 16.10.2020 of Ministry of Law & Justice, Department of Justice, Govt. of India, the Hon'ble Chairperson, Patna High Court Legal Services Committee has been pleased to empanel following Ld. Advocates as Pro-Bono/Nyaya Bandhu:-

| No No. 1. Mr. Santosh Kumar Jha 7304 BR1454/14 6200618 950856 2. Mr. Ankit Katriar 7246 BR/883/14 995599 979899 979899 979899 979899 9808498 4 Mr. Arun Kumar 02894 1333/94 943050 979899 979899 97989 97989 9798 9798 97 | 0790 5580 KATRIAR@OUTLOOK.COM 0451/ 8898 9869 Arunadvocate 2016@gmail.com 8748 deuvedysurendra.dwivedy@ gmail.com 8655 gpojhaadv@ gamil.com |
|---|--|
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| 7 Mr. Uday Shankar Pandey 00914 3559/2001 943135 | |
| 8 Smt. Babita Kumari 7024 123/2004 997309. 878906 | |
| 9 Mr. Vishal Kumar Singh N/A BR/1384/19 947339 | 7715 Vish21law@ gmail.com |
| 10 Mr. Shailendra Kumar Jha 00395 2850/2005 9504008 | 8674 jhashailndra1977@gmail.com |
| 11 Kumari Rashmi 07087 2238/2009 960898 | 9989 www.rashmitiwari7087@gmail.com |
| 12 Mr. Rajesh Kumar Chaubey 2258/2013 BR/2258/13 9631150 947288 | |
| 13 Mr. Binod Kumar 06696 3858/1995 9204438 | 8954 bk913595@ gmail.com |
| 14 Mr.Bishwajeet Kumar 1853 9009/96 061222 933416 | 3 - 3 |
| 15 Mr. Umesh Kumar Singh 00376 675/93 9431003 | 2044 uksinghpatna@gmail.com |
| 16 Ms. Mohini Kumari 02742 1779/2002 9470414 983508 | |
| 17 Mr.Ravindra Kumar Rai @ 1200 3359/99 9430919 Ravindra Kumar 828465 | 7030 |
| 18 Mr. Sushil Kumar Singh 03920 2803/96 9334114 | 4659 sushiladv933@gmail.com |
| 19 Mr. Sunil Kumar Singh 02184 2154/2002 943107 | 7309 advocatesks29@gmail.com |
| 20 Mr. Binod Kumar 03602 2386/2002 9934084 | 4193 adv.binodkumar@yahoo.com |
| 21 Mr. Deepak Kumar 04347 1413/2002 8969240 | 0318 advdeepakrajak41067@gmail.com |
| 22 Mr. Dinesh Kumar N/A BR/1613/19 9661694 8051694 | 4852 |
| 23 Mr.Kumar Kaushlendra 5884 1819/2007 727741 980134 | 1145 |
| 24 Mr. Kamal Kishore Kumar N/A 1548/19 7870496 | |
| 25 Mr.Parmeshwar Vishwakarma 02927 2859/2007 9304429 | |
| 26 Mr.Rohit Kumar Sharma N/A BR/2327/07 7870939 | |
| 27 Mr. Vikash Kumar Pankaj 00654 D/1832/2008 947266 9304010 9304010 | |

All aforesaid learned Advocates, who have been selected for empanelment as Pro-Bono/Nyaya Bandhu, are hereby directed to install Nyaya Bandhu App from Google Play Store/IOS store and registered themselves on the online portal of Nyaya Bandu i.e. on www.probono-doj.in.

They are further directed to give an undertaking to undersigned within 07 days from issuance of this notice that "I have read and understood the terms and conditions of the Nyaya Bandhu Panel as prescribed in the SOP available on www.probono-doj.in and I hereby agree to abide by the same and accept them unconditionally".

By order

Registrar-Cum-Secretary

Patna High Court Legal Services Committee, Patna

UNDERTAKING

| I, | do hereby |
|---|-------------|
| undertake and accept that I have carefully read and understood | the terms |
| and conditions of the Nyaya Bandhu Panel as prescribed in SOP a | vailable on |
| www.probono-doj.in and I do hereby affirm that I will abide by | the terms |
| and provisions of Pro Bono/Nyaya Bandhu during my empanelmen | ıt as Nyaya |
| Bandhu/Pro-Bono Panel in the Patna High Court. | |
| | |
| Signature | _ |
| Name: | _ |
| AOR No | |
| Enrol. No | |

Nyaya Bandhu Panel

Standard
Operating
Procedure

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Overview & Background

The Nyaya Bandhu (Pro Bono Legal Services) Programme is the Government of India's primary initiative to establish a framework for dispensation of pro bono legal services across the country. Under the programme, practicing advocates, interested in undertaking legal pro bono work, are connected, via mobile technology, with eligible marginalised beneficiaries, after due scrutiny for delivery of *pro bono* (free of charge) legal services. In order to strengthen the Nyaya Bandhu network, set up and integrate pro bono panel of lawyers in each High Court (curated and moderated by the respective High Courts), within its Nyaya Bandhu programme. It envisages integrating the Nyaya Bandhu programme within the institutional framework of the justice system in India, so as to ensure its optimum utilization and impact.

Objectives

- (1) Creation of panels of Pro Bono lawyers in the High Courts to ensure a steady stream of pro bono lawyers at the State level
- (2) To provide timely & quality legal aid (advice, drafting, court representation) to the marginalized beneficiaries appearing before the respective High Court.

Purpose

This standard operating procedure (SOP) explains the procedure for registering, reviewing and monitoring Nyaya Bandhu Panel activities. It supports the requirement of documents & information for the High Courts & Pro Bono Lawyers and to assure monitoring and timely reporting with the help of web based module. It also provides roles and responsibilities of each stakeholders including High Court, Department of Justice, CSC and Lawyers and other details of Nyaya Bandhu Panel.

Scope

SOP applies to the High Courts, Department of Justice, Pro Bono Lawyers and CSC.

Applicable Documents

This guidance was developed in accordance with the mandates & directives of Nyaya Bandhu Programme issued in the programme including guidelines of Nyaya Bandhu (Pro Bono Legal Services) Programme, reference material of Nyaya Bandhu Panel etc.

Roles & Responsibilities

- (1) Registrar General, High Court: Provide implementation support of Nyaya Bandhu Panel. Manage the review and approval of Lawyers. Designate reviewer and incharge to manage and administer the activities of this panel from High Court level. Approve and disapprove application of lawyers interested in Pro Bono Services. To organize awareness session of the activities of this panel on regular basis. All other Activities related
- (2) Department of Justice: Provide support in coordination and facilitation for successful implementation of this initiative. Regular tracking monthly activities. Conduct quarterly review meeting in coordination with High Court & develop a consolidated six-month report submit to all stakeholders.
- (3) CSC SPV: Provides supports in design, development, operation and maintenance of web based application of Nyaya Bandhu Panel for monitoring and reporting purpose in coordination with DoJ. They help in writing procedure, functions and triggers, maintain database, provide training and develop user manual of this application.

Suggested Activities to be undertaken by Nyaya Bandhu Panels

- (1) Rendering of legal advice and aid to the marginalized individuals connected to them via the Nyaya Bandhu portal /Mobile Application;
- (2) Nyaya Bandhu panel lawyers may also deliver lectures, participate in seminars organized by High Court, State Bar Councils, Law Schools in the state on the subject of pro bono lawyering.
- (3) Orientation session for lawyers may be organized on Nyaya Bandhu Panel by the High Court once in a month.

Incentives for Nyaya Bandhu Panels

- (1) Panel of pro bono lawyers is being formed for voluntary work of rending free legal advice and aid to the marginalized, however no incentive / honorarium will be provided;
- (2) Recognition and Award may be given for exceptional contribution by the Nyaya Bandhu Panel lawyers from time to time.

Process

Any lawyer practicing in respective High Court or any court, who are keen to volunteer pro bono legal services to the marginalized, to become part of the 'Nyaya Bandhu panel'. However, any application received in Annexure-A, will be approved by the respective Registrar General/ Incharge — Nyaya Bandhu Panel nominated by the Registrar General of respective High Court. The following is the process upto panel level of Lawyer:

<u>Step-1</u>: Interested lawyer submit an application for nomination in the Nyaya Bandhu Panel as per **Annexure-A** to respective Registrar General or Incharge- Nyaya Bandhu Panel nominated by the RG of the concerned High Court.

Particulars of Application

- 1. Name of lawyer
- 2. Mobile No. & Email ID
- 3. Enrolment No.
- 4. Court of Practice
- 5. Area of Practice

<u>Step-2</u>: Approval or disapproval of application by respective Registrar General or Incharge- Nyaya Bandhu Panel nominated by the RG of the concerned High Court. The record of all applications received from lawyers will be kept by RG Office.

<u>Step-3</u>: After approval, lawyers will be nominated by High Court in the Panel, by submitting the initial level of information related to lawyers in the web registration form. This form will be available on the online module of Nyaya Bandhu panel developed for the High Courts. Registered username & password of High Courts and user manual of the web module has already been circulated to all the High Court on 13th September 2020.

<u>Step-4:</u> Lawyers will receive an auto generated notification via email and text message immediately after nomination by the High Court, through which they will be informed to complete registration as pro bono lawyer by installing Nyaya Bandhu mobile application.

<u>Step-5</u>: Once the lawyer will completes the registration process on the Nyaya Bandhu mobile app, the confirmation and other information of the above lawyer will be updated on the web module of the High Court. By going to lawyers panel report, the High Court can see the updated status of all the lawyers. This report will assist High Court in monitoring and reporting of panel lawyers.

Application format for Lawyer for the nomination in the Panel

| To, |
|---|
| Hon'ble Registrar General, |
| High Court, |
| |
| Subject: Request for nomination in the Nyaya Bandhu Panel. |
| Dear Sir/Madam, |
| Ihereby requesting you to please nominate me in the Nyaya Bandhu Panel for rendering services as Pro Bono lawyer. Currently I am practicing in this Court sinceyears as Lawyer. Here is my complete details: |
| 1. Name of lawyer |
| 2. Mobile No. & Email ID |
| 3. Enrolment No |
| 4. Court of Practice |
| 5. Area of Practice |
| I have read and understood the terms and conditions of the Nyaya Bandhu Panel prescribed in the SOP available on www.probono-doj.in and I hereby agree to abide by the same and accept them unconditionally. |
| Thank you for considering my request to become a part of Nyaya Bandhu Panel. |
| Sincerely, |
| () Address |
| |